

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JATPUR BENCH, JATPUR.

CP 11/2000(OA 344/98)

DATE OF ORDER: 12.9.2002

Ranjit Verma son of Shri Raghunath, resident of Village & Post Hungoniya, District Bundi.

....Applicant.

VERSUS

Shri R.P. Raihan, Divisional Railway Manager (Estt.), Western Railway, Kota Division, Kota.

....Respondents.

Mr. Shiv Kumar, Counsel for the applicant.

Mr. T.P. Sharma, counsel for the respondents.

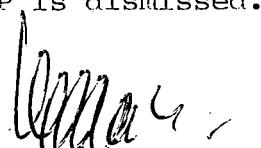
CORAM

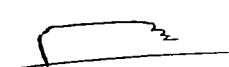
Hon'ble Mr. H.O. Gupta, Member (Administrative)

Hon'ble Mr. M.L. Chauhan, Member (Judicial).

ORDER (ORAL)

As seen from the last order sheet dated 01.8.2002, applicant was given last opportunity to amend the Cause Title in this CP, which was filed being aggrieved by the wilful disobedience of our order dated 11.12.98 passed in OA No. 344/98. The learned counsel for the applicant has submitted that proper relief has been granted to his applicant. He does not want to proceed further in the CP. In the circumstances, this CP is dismissed.


(M.L. CHAUHAN)
MEMBER (J)


(H.O. GUPTA)
MEMBER (A)

AHQ